

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-11-2023 AT 10.30 AM**

**IA (IBC) 1717/2023 in CP(IB) No.165/9/HDB/2020**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Techno Craft

**...Operational Creditor**

**VS**

G.R. Cables Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Mr. M. Madhusudhana Reddy, Resolution Professional present through Video Conference.

Final report by the Chairman of the monitoring committee filed, stating that the resolution plan has been implemented in its letter and spirit and the Corporate Debtor is now a going concern, managed by the Successful Resolution Applicant. The report is taken on record, in the light of the report, there is no necessity to continue the monitoring committee. We therefore, hereby discharge the Chairman as well as Members of the committee. Accordingly, this **IA(IBC)/1717/2023 is allowed.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**